

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**EIGHTH LOK SABHA**

**Legislative Branch-II**

# **COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**(Eighth Lok Sabha)**

## **SIXTY-SECOND REPORT**

**(Presented on 29-3-1989)**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-second Report.

2. The Committee met on 27 March, 1989 for—

- I. Examination of the Constitution (Amendment) Bill, 1989 (*Insertion of new article 31*) by Shri Sharad Dighe under rule 294 (1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294 (1) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 1 and 2 set down in the List of Business for Friday, 31 March, 1989.

### *Examination of Constitution (Amendment) Bill*

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

#### *Findings of the Committee*

The Constitution (Amendment) Bill, 1989 (*Insertion of new article 31*) by Shri Sharad Dighe.

The Bill seeks to amend the Constitution with a view to provide that all citizens shall have the right to a secure place to live and for that purpose the State shall guarantee to every citizen equitable access to the essential housing resources like land, building materials, etc. as well as necessary finance, information and technology.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to seven Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

[P.T.O.]

*Allocation of time to Resolutions*

6. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Dr. Krupasindhu Bhoi regarding 2 hours measures to control population explosion.
- (2) Resolution by Shri Shantilal Patel regarding Com. 2 hours prehensive Crop Insurance Scheme.

*Recommendations*

7. The Committee recommend that—

- (i) Shri Sharad Dighe be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

March 27, 1989  
Chaitra 6, 1911 (Saka)

M. THAMBI DURAI,

Chairman,  
Committee on Private Members'  
Bills and Resolutions.

**A P P E N D I X**

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Restriction on Holidays in Public Offices Bill, 1988 by Shri S.B. Sidal.	120 of 1988	B	2 hours
2.	The National Child Welfare Board Bill, 1988 by Shri S.B. Sidal.	118 of 1988	B	2 hours
3.	The Christian Marriage and Matrimonial Causes Bill, 1989 by Shri Thampan Thomas.	10 of 1989	B	2 hours
4.	The Compulsory Sterilisation Bill, 1989 by Shri G.S. Basavaraui.	8 of 1989	B	2 hours
5.	The Welfare of Handicapped and Mentally Retarded Children Bill, 1989 by Shri Shantilal Patel.	5 of 1989	B	2 hours
6.	The Constitution (Amendment) Bill, 1989 ( <i>Substitution of new article for article 57</i> ) by Shri A. Charles.	6 of 1989	B	2 hours
7.	The Domestic Workers (Conditions of Service) Bill, 1989 by Shri Thampan Thomas.	9 of 1989	B	2 hours